

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-21/2008(Pt.)/10011/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court, Itanagar Permanent Bench,
Naharlagun, Arunachal Pradesh.

Dated Guwahati, 15th November, 2022.

Sub:- **Station leave permission.**

Ref:- HC(IB)/VIG/01/2022 Dated 09.11.2022.

Sir,

With reference to the above, I am directed to inform you that the prayer of Shri Hirendra Kashyap, District & Sessions Judge, Bomdila, Arunachal Pradesh, regarding **station leave permission from the evening of 12.11.2022 till the morning of 14.11.2022**, has been granted. A senior Judicial officer at the station will remain in charge of his Court and office in his absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008(Pt.)/10012-10013/A, dated, *15-11-2022*

Copy to:

1. Shri Hirendra Kashyap, District & Sessions Judge, Bomdila, West Kameng District, Arunachal Pradesh
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

Rda